

Central Administrative Tribunal
Principal Bench: New Delhi

RA No. 145/97
in
OA No. 307/97

New Delhi, this 4th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member (A)

Nirmal Singh
C-105, Nanakpura,
New Delhi.

...Review applicant

-versus-

1. Union of India through
Secretary,
Ministry of Urban Affairs
& Employment, Nirman Bhawan,
New Delhi.

2. Director General (Works)
C.P.W.D., Nirman Bhawan,
New Delhi.

3. RD Aggarwal,
Superintending Engineer (Inquiries),
C.P.W.D. Nirman Bhawan,
New Delhi.

...Respondents

ORDER (By Circulation)
(Dr. Jose P. Verghese, Vice-Chairman)

This RA has been filed against our orders dated 11.4.1997 in OA No., 307/97. Main grievance in the OA was that once the petitioner joined duty in pursuance to the absentee notice within the prescribed period of seven days. Subsequently, it was contended that no action can be taken against him on the basis of the period of unauthorised absence referred to in the absentee notice. To substantiate his claim, he had annexed a letter of D.O.P & T dated 5.10.1997 which was perused and we find that it does not advance the case of the petitioner. Aggrieved by the dismissal of the said OA, this present R.A. has been filed on various grounds. We have perused

all the four grounds raised against our previous decision
and we find none of these grounds requires our
interference with our previous orders. Accordingly, this
RA is also dismissed with no order as to costs. 10


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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